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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No.244 OF 2003
IN
O.A. No.2385 OF 2002

New Delhi, this the 1st day of January, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER**

1. Shri Suraj Bir Singh,
S/o Shri Ilam Singh,
R/o A-233, Moti Bagh-I,
New Delhi.
2. Shri Uma Kant Lowe,
S/o Shri B.N. Lowe,
R/o C-3/71, Keshavpuraam,
New Delhi.
3. Shri Gurmeet Singh Bedi,
S/o Shri M.S. Bedi,
R/o Qr. No.1018, Sector - XII,
R.K. Puram,
New Delhi.
4. Shri Devender Kumar,
S/o Shri Kidar Nath,
R/o 124, Pocket B,
Phase-IV, Ashok Vihar,
Delhi.
5. Shri G.R. Taneja,
S/o Late Shri S.D. Taneja,
R/o J-697, Kali Bari, Mandir Marg,
New Delhi.
6. Mrs. Usha Basnal,
R/o 103, SFS, Vasant Enclave,
New Delhi.
7. Mrs. S.D. Grover,
R/o 11/15, Nehru Nagar,
New Delhi.
8. Shri Sujit Lal Sikka,
S/o Shri Sikka,
R/o 81/320, Sector-1,
Gole Market,
New Delhi.
9. Shri S.K. Khuller,
S/o Shri M.R. Khuller,
R/o Raj Kutir, Near Gita Bhawan,
New Colony, Gurgaon.
10. Mrs. Sudha Rani Beri,
W/o Shri S.K. Beri,
R/o206, Sector-1,
Sadiq Nagar,
New Delhi.

(2)

11. Mrs. Pawan Gupta,
 W/o Shri R.V. Gupta,
 R/o E-16, Amar Colony,
 Lajpat Nagar,
 New Delhi.

....Review Applicants
 (By Advocate : Shri V.S.R. Krishna)

Versus

Union of India
 Through :

1. The Secretary,
 Ministry of Home Affairs,
 North Block,
 New Delhi.
2. The Secretary,
 Department of Personnel and Training,
 North Block,
 New Delhi.
3. Smt. Naresh Chopra
4. Shri Gurdial Singh
5. Shri Vijay Prakash

Service through Respondent No.1

....Respondents

(By Advocate : Shri R.P. Aggarwal)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:

The applicants had filed OA No.2385/2002 wherein they were seeking quashing of the seniority list circulated by respondent no.1 vide Office Memorandum on 3.6.1993 and also rejection letter of 13.6.1994. They wanted their seniority be drawn from 23.2.1982/1.3.1982.

2. This matter had came up for hearing and a Bench of this Tribunal on 27.6.2003 had dismissed the Original Application filed by the applicants.

3. Learned counsel for the applicants seeks review of the said order and in support of his plea,

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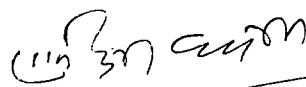
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he referred to the Office Memorandum of 8.5.2002 passed by the respondents rejecting the subsequent representation dated 14.9.2000.

4. We do not dispute the same that fresh reasons have given in the rejection of the subsequent representation vide Office Memorandum dated 8.5.2002.

5. Review would only be permissible if there is error apparent on the fact of record. The error apparent on the fact of record is one which can be agitated without further arguments. If fresh argument and Rehearing is required that will not permit this Tribunal to review the earlier order.

6. In the present case, we do not find any error apparent on the face of record. Accordingly, Review Application is dismissed.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

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